

commercial undertakings, including those located in Orissa. Similar instructions exist that the local Employment Exchanges should be utilised for recruitment to posts other than the posts filled through the Union Public Service Commission in all Central Government offices and establishments. As regards the nationalised banks, they notify vacancies to the Employment Exchanges as stipulated under the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 and give due consideration to the candidates sponsored by them.

(c) Yes, Sir.

(d) Does not arise.

Prosecution of Smugglers

2536. SHRI G. Y. KRISHNAN :
SHRI N. SHIVAPPA :

Will the Minister of FINANCE be pleased to state :

(a) the number of smugglers caught during the year 1969-70; and

(b) how many of them have been released and how many were convicted during the year ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). Information in this regard is being collected and will be laid on the table of the Sabha.

Analysis made by Central Bureau of Correctional Services regarding Juvenile Delinquency

2537. SHRI B. S. BHAURA :
SHRI ROBIN SEN :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether an analysis made by the Central Bureau of Correctional Services on crime and punishment has shown that one fifth of the persons imprisoned are below 21 years :

(b) the reasons for the increase in juvenile delinquency in the country ; and

(c) what corrective measures Government propose to take to deal with the problem ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) Statistics available with the Central Bureau of Correctional Services for the period from 1961 to 1965 indicate that persons below the age of 21 who were imprisoned was 17.1% in 1961 and 18.8% in 1962. The percentage had come down to 17.6% in 1965.

(b) A variety of factors are involved in the etiology of crime and delinquency. By and large, rise in population, rapid urbanisation and widespread unemployment would appear to be the main factors.

(c) Social Defence is the responsibility of the States. However, the Department of social Welfare has been impressing upon the State Governments the need for enactment and enforcement of Children Act, Probation of Offenders Act and Borstal Schools Act and expansion of services under them. The Department has also been impressing upon the State Governments to introduce and expand welfare schemes for children for preventing juvenile delinquency.

आयकर विभाग पटना, में लोअर डिबीजन बच्चों की नियुक्ति

2538. श्री रामाबतार शास्त्री : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1964 से पहले आय कर विभाग, पटना में लोअर डिबीजन बच्चों के पदों पर नियुक्ति के लिए टाइपिंग का ज्ञान अनिवार्य था ;

(ख) क्या सरकार ने इस शर्त को वर्ष 1964 में हटा दिया था ;

(ग) क्या वर्ष 1966 और वर्ष 1968 में इसी आधार पर इन पदों की नियुक्तियां की गई थीं ;